

purpose This is my simple submission to the Union Government

SHRI RAM KIRPAI YADAV (Patna) Mr Speaker Sir everybody is aware that one part of Bihar is in the grip of floods while at the same time the other part is hit by drought

MR. SPEAKER There has already been a discussion for 6 hours on the issue of floods. So you should not speak on the same issue. I will allow you to speak only when you speak on some other point.

SHRI RAM KIRPAL YADAV Due to floods

MR. SPEAKER You are a new Member please follow the procedure.

SHRI RAM KIRPAL YADAV There is an acute crisis of drinking water. This is due to the falling down of water level. The Hon. Union Minister of Agriculture visited the State. The Government of Bihar made a demand for funds so that drinking water could be made available. Through you I would like to submit to the Government that the people of Patna city are dying for want of drinking water. Funds for that purpose should therefore be made available soon so that the people of Patna could be able to give a sigh of relief.

12 31 hrs

PAPERS LAID ON THE TABLE

Notification under Employees' Provident Fund and miscellaneous Provisions Act 1952

(English)

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) Sir on behalf of Shri P. A. Sangma I beg to lay on the Table a copy each of the following Notifications (Hindi and English Versions) under sub section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act 1952 —

- (1) The Employees' Provident Fund (Third Amendment) Scheme 1992 published in Notification No. G. S. R. 11 in Gazette of India dated the 2nd January 1993.
- (2) The Employees' Deposit Linked Insurance (Second Amendment) Scheme 1992 published in Notification No. G. S. R. 12 in Gazette of India dated the 2nd January 1993.

- (3) The Employees' Family Pension Scheme (Second Amendment) 1992 published in Notification No. G. S. R. 13 in Gazette of India dated the 2nd January 1993.

(Placed in the Library see No. LT 4362/93)
Notifications under coinage Act 1906 and customs Act, 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) I beg to lay on the Table—

- (1) A copy of the Coinage (Standard Weight and Remedy of the Two Rupees Flipped Copins containing Copper 75 per cent and Nickel 25 per cent) coined with the theme Small Family Happy Family Rules 1993 (Hindi and English versions) published in Notification No. G. S. R. 493 (E) in Gazette of India dated the 6th July 1993 under sub section (3) of section 21 of the Coinage Act 1906.

(Placed in the Library see No. LT 4363/93)

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:
 - (i) G. S. R. 445 (E) published in Gazette of India dated the 8th June 1993 together with an explanatory memorandum regarding exemption to a machinery equipment, instruments, components, spares, tools, accessories, computer software, raw materials and consumables required for the purpose of the Light Combat Aircraft Programme of the Ministry of Defence when imported into India by an Authorised Work Centre therefore specified in the Table annexed with the Notification from the whole of the basic and additional duties of the Customs leviable thereon till the 31st July 1998.
 - (ii) G. S. R. 495 (E) published in Gazette of India dated the 7th July 1993 together with an explanatory memorandum making certain amendments to Notification No. 110/86 Cus. dated the 17th February 1986 so as to include SLAMEWLZ submarine cable Project.
 - (iii) G. S. R. 517 (F) published in Gazette of India dated the 21st July 1993 together with an explanatory memorandum seeking to reduce the basic customs duty on

specified parts and components imported for the manufacture of light commercial vehicles of pay-load not exceeding four thousand kilograms' from fifty per cent to twenty-five per cent

- (iv) G S R. 519 (E) and G S R. 520 (E) published in Gazette of India dated the 21st July, 1993 together with an explanatory memorandum making certain amendments to certain notification so as to withdraw the exemption from the additional duty of customs, and also to rescind certain notification

(Placed in the Library see No. LT 4364/93)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 —

- (i) G S R. 472 (E) published in Gazette of India dated the 22nd June 1993 together with an explanatory memorandum making certain amendments to Notification No 1/93-CE dated the 28th February 1993

- (ii) G S R. 486 (E) published in Gazette of India dated the 2nd July 1993 together with an explanatory memorandum seeking to fully exempt from excise duty the excisable goods components and raw materials brought in an Electronic Hardware Technology Park Unit for the manufacture or development of Electronic Hardware and Software

- (iii) G S R. 487 (E) published in Gazette of India dated the 2nd July 1993 together with an explanatory memorandum prescribing effective rate of excise duty on goods manufacture in Electronic Hardware Technology Park unit and allowed to be diverted to Domestic Tariff Area

- (iv) G S R. 488 (E) published in Gazette of India dated the 2nd July 1993 together with an explanatory memorandum making certain amendments to Notification No 97/91-CE, dated the 7th October 1991

- (v) G S R. 514 (E) published in Gazette of India dated the 16th July 1993 together with an explanatory memorandum mak-

ing certain amendments to Notification No 31/93-CE, dated the 28th February, 1993

(Placed in the Library see No. LT 4365/93)

- (4) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1992-93, alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961

(Placed in the Library see No. LT 4366/93)

- (5) A copy each of the following Report and accounts (Hindi and English versions) of the Regional Rural Banks for the year 1991-92, together with Auditor's Report thereon

- (i) Ellaqui Dehati Bank, Srinagr (Jammu and Kashmir)
- (ii) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur (Madhya Pradesh)
- (iii) Sagar Gramin Bank, Calcutta
- (iv) Nimar Kshetriya Gramin Bank (Khargone)-(Madhya Pradesh)
- (v) Arunachal Pradesh Rural Bank, Pasighat

(Placed in the Library see No. LT 4367/93 to 4371/93)

- (6) Copy of the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations 1992 (Hindi and English versions) published in Notification No 2/92 in Gazette of India dated the 6th March 1993 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970

(Placed in the Library see No. LT 4372/93)

12.32 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL Sir, I have to report the following message received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct